

(3) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the documents mentioned at (vii) and (viii) of item (2) above. [Placed in Library. See No. 3275/79].

**NOTIFICATIONS UNDER INDIAN  
RAILWAYS ACT, 1890**

**THE MINISTER OF STATE IN  
THE MINISTRY OF RAILWAYS  
(SHRI SHEO NARAIN):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Indian Railways Act, 1890:—

(1) The Railways Red Tariff (Seventh Amendment) Rules, 1978, published in Notifications No. G.S.R. 3716 in Gazette of India dated the 19th December, 1978. [Placed in Library. See No. LT-3276/79].

(2) S.O. 333 published in Gazette of India dated the 27th January, 1979 declaring certain railway stations as "notified stations" for the removal of goods without delay. [Placed in Library. See No. LT-3277/79].

**NOTIFICATIONS UNDER EMPLOYEES' P.F.  
AND MISCELLANEOUS PROVISIONS ACT,  
1952 AND COAL MINES P.F. AND MIS-  
CELLANEOUS PROVISIONS ACT, 1948,  
FOUR STATEMENTS FOR DELAY AND  
ANNUAL REPORT ON WORKING OF EM-  
PROVISIONS ACT, 1952 AND SCHEMES  
PROVISIONS ACT, 1952 SCHEME  
THEREUNDER**

**THE MINISTER OF STATE IN  
THE MINISTRY OF LABOUR AND  
PARLIAMENTARY AFFAIRS (DR.  
RAM KIRPAL SINHA):** I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

(i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1978, published in Notification No. G.S.R. 1523 in Gazette of India dated the 23rd December, 1978.

(ii) The Employees Deposit-Linked Insurance (Third Amendment) Scheme, 1978, published in Notification No. G.S.R. 67 in Gazette of India dated the 13th January, 1979. [Placed in Library. See No. LT-3278/79].

(2) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—

(i) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1352 in Gazette of India dated the 11th November, 1978.

(ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1353 in Gazette of India dated the 11th November, 1978.

(iii) The Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1354 in Gazette of India dated the 11th November, 1978.

(iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme 1978, published in Notifications No. G.S.R. 1355 in Gazette of India dated the 11th November, 1978.

(v) G.S.R. 31 published in Gazette of India dated the 6th January, 1979, rescinding the Neyveli Coal Mines Provident Fund Scheme, 1966, published in Notification No. G.S.R. 1771 dated the 14th November, 1966.

(3) Four statements (Hindi and English versions) showing reasons